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चीन श्रौर ग्रमरीका के बीच नाभिकीय सहयोग के क्षेत्र में बढ़ते हुए सम्पर्कों पर ध्यान दिया है।

## **Five Year Law Course**

- •72. SHRI H. HANUMANTHAP-PA: Will the Minister of EDUCA-TION AND CULTURE be pleased to state:
- (a) whether Government have taken a decision to convert the law course into a five years course; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OP EDUCATION AND CULTURE AND SOCIAL (SHRIMATI WELFARE SHEILA KAUL); (a) No, Sir. However, under the provisions of the Advocates Act, 1961, it is for the Bar Council o'f India to lay down the standards of Legal Education and to recognise universities whose degree in Law shall be a qualification for enrolment as an advocate. The Act also empowers the Bar Council to make rules prescribing the minimum qualifications required for admission to a course of degree in law.

In pursuance of the above provisions, the Bar Council of India has notified certain rules governing the standards of legal education and recognition of degrees in law for admission as advocates.

- (b) The major provisions in the rules are:—
- (1) for admission to a degree course in law a person should have passed the ten plus two examination;
- (2) the law degree should have been obtained after undergoing a regular course of study for a maximum period of 5 years widen include 6 months of practical training;

(3) professional law education shall only be through whole-time day colleges or university departments (working time should extend to atleast five and a half an hours continuously).

The new rule<sub>s</sub> will come into force from the academic session 1982-83. However, universities could switch over to the new pattern latest by the 1984-85 session.

## Integrated Rural Development Programme

- •73. MISS SAROJ KHAPARDE: Will the Minister of RURAL DEVE-LOPMENT be pleased to state:
- (a) the number of families in each State which have benefited so far during the Sixth Five Yt?ar Plan period under the Integrated Rural Development Programme •against the plan target of each State;
- (b) the number of families belonging to Scheduled Castes and Scheduled Tribes in each State which have so far benefited under the programme; and
- (c) whether any follow-up action has been taken by the Central Government to see that the families continue to have the benefits provided to them under the Programme?

THE MTNISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARI NATHA MISRA): (a) and (b) A statement is laid on the Table of the House [See Appendix CXXVTII Annexure No. 18].

(c) All the State Governments have been requested to carry out a physical verification of asseste provided under the programme, and income accruing therefrom to the beneficiaries. Now that the programme has completed three years, the States/Union Territories have been asked tr carry out impact evaluation studies at the national level, the Programme Evaluation Organisation of the

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## Sino-Indian Official level talks

\*74 SHRIMATI KANAK MUKH-ERJEE: Will the Minister of EX-TERNAL AFFAIRS be pleased to state what was the outcome of the last official level Sino-Indian talks held in New Delhi on the border question and other bilateral issues?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIM-HA RAO): During the fourth round of official level talks between India and China held in New Delhi from October 24 to 30, 1983, both sides examined in detail each other's position and tried to evolve a set of common principles derived from the earlier discussions. These common principles were meant to be the basis of further discussions on the boundary question. In this effort, while agreement was reached on some aspects, differences persisted on others. Both sides, therefore, decided to continue their efforts at the next round of talks which should take place some time in 1984 in Beijing.

Detailed discussions were also held on exchanges in the fields of culture, science and technology and trade. Proposals for implementation during 1984 were discussed and appreciable progress made.

The two sides also exchanged view? on the international situation. This was a useful exercise resulting in a better understanding of each other's perception of the world situation today.

## Registration under 1979 Hudco Housing Schem

- \*75. SHRIMATI RODA MISTRY: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) the total *number* of applicants Jor MIG flats under the 1979 HUDCO Scheme with D.D.A.;

(b) the number of draw of lot's so far held and the number of MIG flats so far released under the scheme:

to Questions

- (c) when is the next draw of lot proposed and what is the number of MIG/LIG/Janata flats proposed to be released:
- (d) when Government are likely to allot flats to all the applicants under the scheme;
- (e) whether any tirne-bound schedule is on hand for the purpose; and
- (f) what is the ratio of construction of flats under MIG/LIG/Janata under the scheme?

THE MINISTER OF PARLIA-MENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): The DDA has reported that 47503\* persons registered for allotment of MIG flats under the New Pattern HUDCO Scheme—1979.

(b) The DDA has reported that so far allotment of MIG flats has been made as under: -

Date of draw	No. of flats allo- tted/allo- cated
30-3-1981	839
31-3-1982	589
1-2-1983	3336

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(c) The DDA has reported that the next draw of lots is planned to be held early next year. The number of flats proposed to be released under each category is as follows:-